



తెలంగాణ రాజపత్రము

**THE TELANGANA GAZETTE**

**PART IV-A-EXTRAORDINARY**

**PUBLISHED BY AUTHORITY**

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No. 4] HYDERABAD, SATURDAY, FEBRUARY 11, 2023  
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**TELANGANA BILLS**  
**TELANGANA LEGISLATIVE ASSEMBLY**

Under the Proviso to rule 97 of the Rules of Procedure and Conduct of Business in the Telangana Legislative Assembly, the Speaker has been pleased to order the Publication in the Telangana Gazette of the following Bill together with the Statement of Objects and Reasons relating thereto, and the Bill and the Statement of Objects and Reasons are accordingly Published for general information.

To be introduced in the Telangana Legislative Assembly.

[1]

**L.A. BILL No. 4 OF 2023.**

A BILL TO AUTHORIZE PAYMENTS AND APPROPRIATION OF MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR COMMENCING ON THE 1<sup>st</sup> APRIL, 2023.

Be it enacted by the Legislature of the State of Telangana in the Seventy Fourth year of the Republic of India as follows: -

- |  |   |
|--|---|
| <i>Short Title</i>   | 1. This Act may be called the Telangana Appropriation Act, 2023.  |
| <i>Appropriation of Rs.290463,14,84,000 from and out of the consolidated fund of the State of Telangana for the Financial year commencing on the 1<sup>st</sup> April, 2023.</i> | <p>2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year commencing on the 1<sup>st</sup> April, 2023, a sum not exceeding two lakhs ninty thousand four hundred and sixty three crores, fourteen lakhs and eighty four thousand rupees, being moneys required to meet, -</p> <p>(a) the grants made by the Telangana Legislative Assembly for that year, as set-forth, in column (3) of the Schedule; and</p> <p>(b) the expenditure charged on the Consolidated Fund of the State of Telangana, for the year, as set-forth in column (4) of the Schedule.</p> |
| <i>Appropriation</i>   | 3. The sums authorized to be appropriated from and out of the Consolidated Fund of the State of Telangana by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.  |

**THE SCHEDULE**  
(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING			Total
		Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State		
(1)	(2)	(3)	(4)	(5)	
		Rs.	Rs.	Rs.	
I.	State Legislature	162,09,19,000	5,70,81,000	167,80,00,000	
II.	Governor and Council of Ministers	29,14,60,000	28,51,16,000	57,65,76,000	
III.	Administration of Justice	1067,93,93,000	250,51,19,000	1318,45,12,000	
		346,37,15,000	--	346,37,15,000	
IV.	General Administration and Elections	310,23,75,000	29,39,01,000	339,62,76,000	
		5,64,25,000	--	5,64,25,000	
V.	Revenue, Registration and Relief	2379,44,82,000	--	2379,44,82,000	
VI.	Excise Administration	479,78,56,000	--	479,78,56,000	
		2,99,76,000	--	2,99,76,000	
VII.	Commercial Taxes Administration	328,02,82,000	--	328,02,82,000	
		1,00,00,000	--	1,00,00,000	
VIII.	Transport Administration	992,46,54,000	--	992,46,54,000	
		2,00,00,000	--	2,00,00,000	
		650,00,00,000	--	650,00,00,000	

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
IX.	Fiscal Administration, Planning, Surveys and Statistics	Revenue Capital Loans Public Debt	14643,18,99,000 8337,40,00,000 226,50,00,000 --	22408,76,95,000 -- -- 12706,09,16,000
X.	Home Administration	Revenue Capital Loans	8974,89,19,000 510,42,44,000 113,65,66,000	1,50,000 -- --
XI.	Roads and Buildings	Revenue Capital Loans	11292,10,55,000 5278,87,53,000 2035,43,68,000	3,00,00,000 84,27,000 --
XII.	School Education	Revenue Capital	15770,04,69,000 280,36,01,000	-- --
XIII.	Higher Education	Revenue Capital	2528,53,56,000 13,21,28,000	-- --
XIV.	Technical Education	Revenue Capital	454,47,38,000 4,78,37,000	-- --
XV.	Sports and Youth Services	Revenue Capital	205,66,48,000 30,00,00,000	-- --

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XVI.	Medical and Health	8686,83,77,000	8686,83,77,000	8686,83,77,000
		2778,64,86,000	2778,64,86,000	2778,64,86,000
		120,00,00,000	120,00,00,000	120,00,00,000
XVII.	Municipal Administration and Urban Development	7570,76,78,000	7570,76,78,000	7570,76,78,000
		150,94,00,000	150,94,00,000	150,94,00,000
		3360,80,00,000	3360,80,00,000	3360,80,00,000
XIX.	Information and Public Relations	1088,17,98,000	1088,17,98,000	1088,17,98,000
XX.	Labour and Employment	542,17,58,000	542,17,58,000	542,17,58,000
		2,00,000	2,00,000	2,00,000
XXI.	Social Welfare	32440,08,82,000	32440,08,82,000	32440,08,82,000
		2035,22,44,000	2035,22,44,000	2035,22,44,000
XXII.	Tribal Welfare	11917,35,19,000	11917,35,19,000	11917,35,19,000
		2470,71,65,000	2470,71,65,000	2470,71,65,000
XXIII.	Backward Classes Welfare	5821,48,36,000	5821,48,36,000	5821,48,36,000
		407,72,36,000	407,72,36,000	407,72,36,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXIV.	Minority Welfare	2200,33,67,000	- -	2200,33,67,000
XXV.	Women, Child and Disabled Welfare	2043,64,73,000 16,10,76,000	- - - -	2043,64,73,000 16,10,76,000
XXVI.	Administration of Religious Endowments	414,45,27,000	- -	414,45,27,000
XXVII.	Agriculture	20746,64,57,000	- -	20746,64,57,000
		5,00,00,000	- -	5,00,00,000
		138,61,40,000	- -	138,61,40,000
XXVIII.	Animal Husbandry and Fisheries	985,49,22,000	- -	985,49,22,000
		42,00,00,000	- -	42,00,00,000
		1008,14,14,000	- -	1008,14,14,000
XXIX.	Forest, Science, Technology & Environment	1227,34,32,000	- -	1227,34,32,000
		244,00,00,000	- -	244,00,00,000
XXX.	Co-operation	142,09,87,000	- -	142,09,87,000
XXXI.	Panchayat Raj	7520,31,12,000	- -	7520,31,12,000
		2466,27,71,000	- -	2466,27,71,000
		4382,64,20,000	- -	4382,64,20,000

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXII.	Rural Development	10746,76,53,000	--	10746,76,53,000
	Capital	1746,45,21,000	--	1746,45,21,000
XXXIII.	Irrigation and Command Area Development	1035,31,51,000	1,00,000	1035,32,51,000
	Capital	9711,66,22,000	438,46,50,000	10150,12,72,000
	Loans	15700,00,00,000	--	15700,00,00,000
XXXV.	Energy	8896,22,26,000	--	8896,22,26,000
	Loans	590,69,87,000	--	590,69,87,000
XXXVI.	Industries and Commerce	2289,03,01,000	10,00,000	2289,13,01,000
	Capital	47,55,00,000	--	47,55,00,000
	Loans	153,49,20,000	--	153,49,20,000
XXXVII.	Tourism, Art and Culture	881,77,74,000	--	881,77,74,000
XXXVIII.	Civil Supplies Administration	1996,44,33,000	--	1996,44,33,000
XXXIX.	Information Technology Electronics and Communications	215,54,46,000	--	215,54,46,000
	Capital	150,00,00,000	--	150,00,00,000
	<b>Total</b>	<b>254591,73,29,000</b>	<b>35871,41,55,000</b>	<b>290463,14,84,000</b>

### **STATEMENT OF OBJECTS AND REASONS**

The Bill is introduced in pursuance of clause (1) of article 204 of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Telangana, of the moneys required to meet, -

(a) the grants made by the Telangana Legislative Assembly for expenditure of the State Government for the financial year commencing on the 1<sup>st</sup> April, 2023; and

(b) the expenditure charged on the said Fund for that year.

**T. HARISH RAO,**  
Minister for Finance, Medical,  
Health and Family Welfare.



**MEMORANDUM UNDER RULE 95 OF THE RULES OF  
PROCEDURE AND CONDUCT OF BUSINESS IN THE  
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Appropriation Bill, 2023 after it is passed by the Legislature of the State, may be submitted to the Governor for her assent under article 200 of the Constitution of India.

**T. HARISH RAO,**  
Minister for Finance, Medical,  
Health and Family Welfare.

**Dr. V. NARASIMHA CHARYULU,**  
Secretary to State Legislature.